

Fera Cases Pending against M/s. Mackinnon Mackenzie, Bombay

4859. SHRI THAMPAN THOMAS : Will the Minister of FINANCE be pleased to state :

(a) the number of cases pending investigation against M/s. Mackinnon Mackenzie, Bombay under section 8 (3) read with section 49 of the Foreign Exchange Regulation Act, 1973 since 1981 ;

(b) the details of the cases and the action taken in each case ;

(c) whether in any of the cases adjudication proceedings have been dropped ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No such case is pending since 1981.

(b) In view of (a), question does not arise.

(c) and (d) In a case registered in 1980, a Show Cause Notice for contravention of the provisions of section 8 (3) read with section 49 of the Foreign Exchange Regulation Act, 1973 for alleged misuse of foreign exchange amounting to U.S. \$6,86,976/- was issued on 1.10.1981 to M/s. Mackinnon Mackenzie & Co. Ltd., Bombay and its directors. The adjudication proceedings in respect, of the Show Cause Notice have already been completed in March, 1984 and the charges have been dropped as the amount of foreign exchange was found to have been duly repatriated to India and not misused as alleged in the Show Cause Notice.

Cases of Proceedings Initiated, Acquired, Dropped Under Section 269(C) of Income Tax Act, 1961

4860. SHRI N. SOUNDARA RAJAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that 200 cases per month are being piled up in Delhi for initiation without disposal under Section 269C of the Income-Tax Act, 1961 ;

(b) in how many cases proceedings have been initiated, acquired, dropped under 269F (6 & 7) during the preceding three months i. e. August, September and October 1985 in Delhi ; and

(c) if no cases has been disposed of so far, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) As answer to part (b) would indicate, proceedings for acquisition were initiated under section 269C in about 200 cases for each of the months of August, September and October 1985. However, 49 cases, 5 cases and 38 cases were disposed of during August, September and October, 1985 respectively. Number of proceedings initiated has, on the whole, been greater than the number of proceedings completed.

(b) The information is as under ;

	No. of cases in which proceedings initiated u/s 269C.	No. of cases in which orders passed u/s 269F (6).	No. of cases in which proceedings for acquisition dropped u/s 269F (7).
August 85	188	Nil	49
Sept. 85	217	Nil	5
Oct. 85	234	Nil	38

(c) Does not arise.

Projects and Schemes in U.P. Earmarked for Completion in 1985-86

4861. SHRI AKHTAR HASAN : Will the Minister of FINANCE be pleased to state ;

(a) whether it is a fact that execution of many projects and development schemes in Uttar Pradesh earmarked for completion in 1985-86 has been delayed due to lack of Central assistance which is not being timely released ; and

(b) if so, the reasons for not releasing the sanctioned funds for these scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Ear-marked outlays from part of the approved State Plan outlays. One twelfth of Central assistance for State Plans is credited to the accounts of the State Governments on 1st of each month and there has been no delay in any month in the release of this assistance.

(b) Does not arise.

[*Translation*]

Ban on Import of Medicines and Chemicals

4862. SHRI SARFARAZ AHMAD : Will the Minister of COMMERCE be pleased to state :

(a) whether his attention has been drawn to the news item captioned "Europe mein to mana per garib deshon ko supply" (Banned in Europe but are being supplied in poor countries) appearing in the "Jansatta" of 27 September, 1985 ;

(b) if so, the names of such medicines and chemicals being imported in India ;

(c) the reasons for their import ; and

(d) whether Government propose to ban the import of these medicines and chemicals?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Yes, Sir.

(b) to (d) A statement is given below.

Statement

Information regarding the withdrawal of certain drugs by some countries from their markets is received by the Ministry of Health and Family Welfare mainly through the World Health Organisation. All such reports are considered by the Government in consultation with the medical experts including

the Indian Council of Medical Research and the decision to ban or otherwise is taken, taking into consideration the local conditions, benefits, risk considerations, availability of safer substitutes and the extent of its use in the country.

The World Health Organisation has so far reported withdrawal of 31 drugs by certain countries. Out of these 31 drugs, 14 drugs have not been approved for marketing in India and action to withdraw 10 drugs from the Indian market has already been taken in consultation with the medical experts.

In respect of the remaining 7 drugs, namely (1) Nitrofurans compounds, (2) Pherformin, (3) Hydroxyquinolines derivatives, (4) Higher dose Lynestrenol products, (5) Piperazine, (6) Phenylbutazone/Oxyphenbutazone and (7) Analgin, it may be stated that though these drugs are banned in some countries yet these are still being marketed in a number of developed countries and all these drugs are official in the Pharmacopoeias. In consultation with the medical experts, a decision was taken to permit the marketing of these 7 drugs in the country subject to cautionary statement and contra-indications being given on the label/package insert in some cases.

The drug "Chloramphenicol" referred to in the press report, is a broad spectrum antibiotic and is the drug of choice for typhoid fever. The most serious adverse effect of chloramphenicol is bone marrow depression. Serious and fatal blood disorders are known to occur as a result of administration of this drug. So far as we are aware, the drug Chloramphenicol is withdrawn only in Japan and its use restricted in many developed countries including USA, UK and Germany for typhoid fever, paratyphoid fever and purulent meningitis.

Chloramphenicol is a Schedule 'H' drug and preparations containing this drug are required to be sold only against prescription of a Registered Medical Practitioner. The drug is indicated only for treatment of Typhoid fever, H. influenzae, meningitis and other severe infections when careful clinical assessment indicates no other antibiotics are